

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 101  
IB-1117/ND/2020**

**IN THE MATTER OF:**

**M/s. Kundan Mal Roop Chand Jewellers Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Delhi Diamonds Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 06.01.2021  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Applicant**

**:Mr. Abhishek Parmar, Advocate.**

**For the Respondent/ Corporate-debtor**

**:Mr. Gaurav Sarkar, Advocate.**

**ORDER**

Heard the submissions made by the counsel for the operational creditor. Ld. counsel for the operational creditor is directed to file two affidavits one in compliance to Section 9 (3) (b) and another in compliance to Section 9 (3) (c) of the Code within next week. Post the matter after a week i.e. 22nd January, 2021.

-sd-

**(V.K. Subburaj)  
Member (T)**

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**(P.S.N. Prasad)  
Member (J)**